

CA: 77/2019

**Rajender Kumar v. M/s. Ajay Industrial Corporation Pvt. Ltd.**

**21.08.2020**

*File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 17.02.2020, 08.04.2020, 12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 21.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned as far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

**Present:** None for Appellant.

None for respondent.

As reported by court staff, Appellant/convict Rajender Kumar is present in person and stated to be on interim bail.

Issue court notice through electronic mode to the respondent M/s. Ajay Industrial Corporation Pvt. Ltd for next date of hearing.

**Put up the matter for purpose fixed/appropriate orders for 19.10.2020.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/21.08.2020**

**CA: 241/2019**  
**Ram Naresh Roy v. Bharat Cooperative Society**

**21.08.2020**

*File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 28.04.2020 and 20.06.2020.

On 20.06.2020, matter was adjourned for 21.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned as far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh. Subodh Kumar, Ld. Counsel for Appellant Ram Naresh Roy through VC.

Sh. Bipul Kr. Mishra, Ld. Counsel for respondent no.1  
Bharat Cooperative Society.

Part arguments heard.

**At request put up for further arguments / purpose fixed  
in this case for 19.10.2020.**

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Date: 2020.08.21 12:24:15 +05'30'

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/21.08.2020**

**CR: 573/2019**  
**Iqbal Ansari v. State**

**21.08.2020.**

*File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 28.04.2020 and 20.06.2020.

On 20.06.2020, matter was adjourned for 21.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned as far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: None for Revisionist.

Sh. Pawan Kumar, Ld. Addl. PP for the state/respondent no.1.

None for remaining respondents.

As reported by Reader of the court, despite sending link to counsels for Revisionist as well as respondents, none has joined through VC..

As such, matter could not be proceeded further.

**Put up the matter for purpose fixed for 19.10.2020.**

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Date: 2020.08.21 12:24:54  
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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/21.08.2020**

**CR: 580/2019**  
**Vijay Manchanda v. State**

**21.08.2020**

*File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 22.04.2020, 15.06.2020 and 14.08.2020.

On 14.08.2020, matter was adjourned for 21.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned as far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh. Suhail Malik, Ld. Counsel for revisionist Vijay Manchanda.

Sh. Pawan Kumar, Ld. Addl. PP for the state/respondent.

Sh. Gaurav Gupta, Ld. Counsel for original complainant/Dhanlaxmi Bank.

IO Ashwani Kumar is also present through VC.

Part arguments heard.

Put up for further arguments ,including on aspect of maintainability of present revision s well as whether original complainant should be made a party/respondent and/or heard.

**Put up for appropriate orders for 10.09.2020.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/21.08.2020**

**FIR No.: 328/2014**  
**PS: Prasad Nagar**  
**State v. Manish Kumar**  
**U/S: 307,498A,406,34 IPC**

**21.08.2020**

*File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 27.02.2020, 28.04.2020 and 20.06.2020.

On 20.06.2020, matter was adjourned for 21.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.  
Sh. V.K. Bajaj, Learned counsel for both the accused.  
Both Accused Manish Kumar and Savita are stated to be on bail.

Part arguments on charge heard.

It is stated by learned counsel for both the accused that matter be kept for further arguments on charge after physical hearing starts.

As such, put up for further arguments on charge/appropriate proceedings through VC or otherwise, as the situation may be, for 19.10.2020.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/21.08.2020**

**FIR No. 371/2019**  
**Police Station: Sarai Rohilla**  
**State Vs Munna Sheikh Mubarak**  
**U/s 307, 354, 354A, 506, 509 IPC**

**21/08/2020**

**Fresh case received by way of assignment. It be checked and registered separately.**

Present: Mr. Pawan Kumar, Learned Addl.PP for the State through VC.  
None for accused.

As per previous ordersheet presence of accused is reflected to be in JC.

Issue production warrant for accused for the next date of hearing through VC or otherwise .

Put up for consideration / arguments on the point of charge for **29/09/2020** through VC or otherwise as per directions.

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Date: 2020.08.21 16:12:03  
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**(Naveen Kumar Kashyap)**  
**ASJ-04(Central), Delhi/21/08/2020**

: 1 :

**State Vs Jawed @ Raja s/o Late Alauddin**  
**FIR No.: 182/2017**  
**PS.: Kamla Market**  
**U.S: 395, 397, 120B, 412, 34 IPC & 25, 27 Indian Arms Act**

**21.08.2020**

**Present:** Mr. Pawan Kumar, Learned Addl. PP for State through VC.

File is taken up on a letter dated 19/08/2020 received from Superintendent Concerned Jail No.08/09, Tihar Delhi regarding non surrendering of UTP Jawed @ Raja s/o late Alauddin in case FIR No.182/2017 PS Kamla Market.

In this regard, it is noted / reported by the staff concerned that as per record interim bail of such accused has already been extended vide order dated 13/07/2020 for another 45 days from such date.

*As such, a copy of this order be sent to concerned Jail Superintendent concerned for his ready reference.*

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/THC**  
**21.08.2020**

**INTERIM BAIL APPLICATION**

**State Vs. Suresh Kumar Nayak**

**FIR No.: 213/2018**

**PS: Lahori Gate**

**U/S: 395, 412, 120B, 34 IPC**

**21.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State  
through VC.

Ms. Swati Verma, learned counsel for accused  
Suresh Kumar Nayak through VC.

Some reply filed today by IO SI Sandeep .But the  
same appears the title relating to some other accused Raju Ram  
Nehra.

As such, put up for clarification in this regard. Further  
issue notice to IO to clarify / appear through VC for tomorrow.

Put up for further arguments, orders for **22/08/2020**.

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**Central District/21.08.2020**



**BAIL APPLICATION**

**State v. Murgan @ Anna  
FIR No. 359/2014  
PS: Paharganj  
U/S: 307,387,120B IPC &  
25,27,54,59 Arms Act**

**21.08.2020**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.  
Sh. Ajjaz Ahmad, Learned counsel for the applicant / accused  
through VC.

This is an application for regular bail.

**Put up for reply, arguments and appropriate orders including  
regarding last regular bail application, if any, moved by such  
accused/applicant, for 29.08.2020.**

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**(Naveen Kumar Kashyap)  
ASJ-04/Central/21.08.2020**

**INTERIM BAIL APPLICATION**

**State Vs. Akash**

**FIR No.: 106/2012**

**PS: Kamla Market**

**U/S: 302, 307, 186, 353, 333, 109 IPC**

**21.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State  
through VC.

Mr. Sohan Goyal, learned counsel for applicant  
through VC.

Additional reply filed by IO stating that medical papers / documents of applicant have been submitted in Safdarjung Hospital and reply from there has not been received yet and it will take 7 days time to verify the same. Issue notice to IO to file further reply in this regard.

Put up for reply, arguments and appropriate orders for

**27/08/2020.**

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Date: 2020.08.21 12:51:30 +05'30'

**(Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**Central District/21.08.2020**

FIR No. 50/2010  
PS Nabi Karim  
State Vs Mukesh Jardari Wakude & Anr.  
U/s 498A, 304B, 302, 34 IPC

*Dated :21.08.2020*

Present: Mr. Pawan Kumar Id. Addl.PP for the State through VC.

Mr. Akshit Dua, Id. Counsel for applicant through VC.

Part arguments heard.

Put up for further arguments, clarification if any, and for appropriate order with case file for **22/08/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/21.08.2020**